

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 767 of 2020

IN THE MATTER OF:

Stressed Assets Stabilisation Fund (SASF)Appellant

Vs

Punjab National Bank & Ors.Respondents

Present:

For Appellant: Mr. Ritin Rai, Sr. Advocate with Mr. Siddharth Barua, Advocate.

**For Respondents: Mr. Abhay Anand, Advocate for R-1.
Mr. T. Ravichandran and Mr. T. Sathisana,
Advocates for R-2.**

O R D E R
(Through Virtual Mode)

15.02.2021: The appeal has been listed today upon being mentioned for urgent listing. It is brought to our notice that Respondent No. 6 – ‘Oriental Bank of Commerce’ has merged with ‘Punjab National Bank’ (Respondent No. 1). Therefore, Respondent No. 6 is deleted from the array of Respondents and Respondent No. 1 will represent both.

Mr. Abhay Anand Jeena, Advocate representing Respondent No. 1, 7, and 8 seeks and is granted two weeks to file reply affidavit. Mr. T. Ravichandran, Advocate appears on behalf of Respondent No. 2. He seeks and is granted two weeks’ time to file reply affidavit. Rejoinder thereto may be filed by the Appellant

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within two weeks thereof. Notices have been served upon Respondent Nos. 3, 4, 5, 9, 11, 12, 13 & 14 but there is no appearance on their behalf. Presence of such Respondents is awaited. As regards, Respondent No. 10 notice is stated to be in transit.

List the matter 'for admission (after notice)' on **10th March, 2021** before Court No. II.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

am/gc